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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT
NOTIFICATION*The 3rd May 1944*

No. 2064-A.—The following notification, issued by the Government of India in the Legislative Department is republished for general information.

By order of the Governor
R. A. E. WILLIAMS

Chief Secretary to Government

New Delhi, 13th April 1944

No. F. 43/44-C. & G.—The following notification by His Excellency the Viceroy and Governor-General, dated the 12th April 1944 is published for general information:—

“In exercise of the powers conferred by sub-section (2) of section 63-D of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I, Archibald Percival Viscount Wavell, hereby prorogue the session of the Council of State.

WAVELL

The 12th April 1944 *Viceroy and Governor-General*”

G. H. SPENCE

Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT
NOTIFICATION*The 26th April 1944*

No. 1812-Com.—The following notification, issued by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

CUSTOMS

Simla, 15th April 1944

No. 8.—In exercise of the powers conferred by section 6 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues) No. 6-Camp-Customs, dated the 15th February 1944, namely:—

In the said notification, for item (2) the following shall be substituted, namely:—

- | | |
|--|--|
| “(2) (i) The Superintendent of Central Excise, Cuttack Circle. | The Customs ports of Chandbali and Balasore. |
| (ii) The Superintendent of Central Excise, Puri Circle. | The Customs port of Puri. |
| (iii) The Superintendent of Central Excise, Ganjam Circle. | The Customs port of Gopalpur.” |

M. SLADE

Joint Secy. to the Govt. of India

LAW DEPARTMENT
NOTIFICATION*The 28th April 1944*

No. 1829-L.—The following notification, issued by the Government of India in the Commerce Department, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

New Delhi, 15th April 1944

No. 13-A(2)/44.—In pursuance of rule 39 of the Auditor's Certificates Rules, 1932, it is hereby notified that the Central Government has been pleased to remove from the list of Registered Accountants entitled to train articled clerks, for the reasons and with effect from the dates specified against each, the names of the undermentioned gentlemen:—

- (1) Chakravarty, Mr. A. C., A.S.A.A., R.A., Messrs. Chakravarti, Ghosh, Guha and Company, Calcutta.
(Ceased to practice as a Registered Accountant in India with effect from the 1st October 1942. Name removed from the list with effect from that date.)
- (2) Shroff, Mr. D. D., G.D.A., R.A., Bombay.
(Ceased to be a partner in the firm of Registered Accountants in which he was a partner at the time when his name was included in the list. Name removed from the list with effect from the 28th March 1944.)

Y. N. SUKTHANKAR

Joint Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS*The 3rd May 1944*

No. 8570-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 8th April 1944

No. Tex.(1)18/44.—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In clause 19 of the said Order, after sub-clause (c), the following sub-clause shall be inserted, namely:—

“(d) direct any manufacturer or dealer to sell to such person as he may specify such quantities of cloth or yarn

as he may specify at such prices as may have been fixed under sub-clause (b) of clause 10, and such manufacturer or dealer shall comply with such direction."

H. M. PATEL

Joint Secy. to the Govt. of India

The 3rd May 1944

No. 8572-S.T.—The following notifications, published by the Government of India, in the Department of Commerce is hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 8th January 1944

No. P. & S. C. 1 (A)/44—In exercise of the powers conferred by clause 5 of the Vegetable Oils and Oilcakes (Forward Contracts Prohibition) Order, 1944, the Central Government is pleased to exclude the following class of contracts from the provisions of the said Order, namely:—

Forward contracts for specific qualities or types of any article to which the said Order applies, and for specific delivery at a specified price, delivery orders, railway receipts or bills of lading against which contracts are not transferable to third parties.

New Delhi, 8th January 1944

No. P. & S. C. 1/44—Whereas it appears to the Central Government to be expedient, for securing the efficient prosecution of the war and for maintaining supplies essential to the life of the community, to prohibit certain transactions in vegetable oils and oilcakes:

Now, therefore, in exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Vegetable Oils and Oilcakes (Forward Contracts Prohibition) Order, 1944

(2) It extends to the whole of British India

(3) It shall come into force at once

2. In this Order,—

(i) "article to which this Order applies" means any of the vegetable oils (whether raw, refined or solidified) or oilcakes specified in the first column of the Schedule to this Order;

(ii) "contract" means a contract made, or to be performed in whole or in part, in British India relating to the sale or purchase of any article to which this Order applies;

(iii) "forward contract" means a contract for the delivery at some future date of any article to which this Order applies;

(iv) "specified date" in relation to any article to which this Order applies means the date specified against that article in the second column of the Schedule to this Order.

3. No person shall, after the specified date for any article to which this Order applies, enter into any forward contract in that article.

4. Notwithstanding any custom, usage or practice of the trade, or the terms of any contract or any regulation of an Association relating to any contract—

(1) every forward contract in any article to which this Order applies outstanding at the close of business on the

specified date shall be deemed to be closed out at such rate as the Central Government may by notification in the official Gazette fix in this behalf and different rates may be fixed for different classes of contracts;

(2) all differences arising out of any contract so deemed to be closed out shall be payable on the basis of the rate fixed as aforesaid and the seller shall not be bound to give, and the buyer shall not be bound to take, delivery;

(3) payment of all differences legally due from a member of an association to another member of such Association in respect of any forward contract closed out under this clause shall be made to the Clearing House of the Association and for the purposes of calculating such differences the rate fixed by the Central Government under sub-clause (1) shall be deemed to be the settlement rate fixed by the Association under its bye-laws or other regulations which shall, for the relevant purpose, continue to have effect subject to the provisions of this order.

5. The Central Government may, by notification in the Official Gazette, exclude any contract or class of contracts from the provisions of this Order.

THE SCHEDULE

(See clause 2)

Articles to which this Order applies.

Specified date.

1. Vegetable oil—

- | | | |
|------------------------------------|----|----|
| (i) Groundnut oil | .. | .. |
| (ii) Linseed oil | .. | .. |
| (iii) Mustard oil | .. | .. |
| (iv) Rapeseed oil | .. | .. |
| (v) Castor oil | .. | .. |
| (vi) Cotton seed oil | .. | .. |
| (vii) Sesamum (Til or Jinjili) oil | .. | .. |
| (viii) Coconut oil | .. | .. |

2. Oilcakes—

- | | | |
|---------------------|----|----|
| (i) Groundnut cake | .. | .. |
| (ii) Linseed cake | .. | .. |
| (iii) Mustard cake | .. | .. |
| (iv) Rapeseed cake | .. | .. |
| (v) Castor cake | .. | .. |
| (vi) Cotton cake | .. | .. |
| (vii) Sesamum cake | .. | .. |
| (viii) Coconut cake | .. | .. |

12th January 1944.

N. R. PILLAI

Secretary to the Govt. of India

The 3rd May 1944

No. 8573-S.T.—The following notification, issued by the Government of India in the Department of Food is hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 16th March 1944

No. 11-SC (6)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Gur Control Order, 1943, namely:—

In clause 7 of the said Order, for the word 'river' wherever it occurs, the word 'water' shall be substituted.

N. T. MONE

Deputy Secretary to the Govt. of India